

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 24 of 2020

in

Company Appeal (AT) (Insolvency) No. 1113 of 2019

IN THE MATTER OF:

State

...Petitioner

Versus

Mr. Manoj K. Daga & Mr. Deepak K. Daga

...Contemnors

Present:

For Appellant:

For Respondent: Ms. Aakansha Nehra (R-2, RP)

**Mr. Manoj Daga and Mr. Deepak Daga,
Contemnors.**

Mr. Neeraj Kr. Gupta, Advocate for Contemnor.

O R D E R
(Virtual Mode)

19.02.2021 Learned Counsel for the Resolution Professional states that 'CoC' with hundred percent approval has agreed to steps under Section 12 A of I&B Code, 2016 and the Application has been moved by the Resolution Professional before the Adjudicating Authority. Learned Counsel for RP states that the Orders were reserved on 26th November, 2020 by the Adjudicating Authority but the Order accepting steps under Section 12 A of I & B Code, 2016 are not yet passed. The Learned Counsel states that in view of this the present matter may be adjourned for some time.

We request the Ld. Adjudicating Authority at Cuttak Bench to pass necessary Orders at the earliest.

List the Contempt Case in Orders category on **08th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Basant B./md/